

(ब) और (ग) : यह क्षेत्र बहुत ही घना और अधिक भीड़-भाड़ वाला है जिसके कारण सड़कें बार-बार रुक जाती हैं। इन दुकानों को कहीं और भेजने का तत्काल कोई प्रस्ताव नहीं है, परन्तु प्रस्तावित ट्रांसपोर्ट नगर स्थापित होने से यातायात को भीड़-भाड़ के कम होने की संभावना है।

Manufacture of Solar Cookers

*317. PROF. MADHU DANDAVATE
Will the Minister of SCIENCE and TECHNOLOGY be pleased to state:

(a) whether any request has been made to Government that the Department of Science and Technology should plan subsidizing at least 100 solar cookers per State during the year 1981-82; and

(b) if so, whether a subsidy will be offered to so as to give incentive to various organisations in different States to undertake the manufacture of solar cookers especially in view of the urgent need to conserve oil?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir.

(b) Fiscal incentives for the development of renewable energy systems and devices, including solar cookers, are being given priority. An enhanced depreciation allowance has already been announced.

Special Courts for trial of cases of Tribals

*318. SHRI MANMOHAN TUDU:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have a proposal to set up special courts for speedy trial of cases of the tribals for illegal eviction from their lands by others;

(b) whether such special courts will be set up at district level in each State;

(c) if so, when such a proposal is going to be implemented; and

(d) the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A statement is laid on the Table of the House.

(b) Revenue officers functioning under the relevant enactments are generally at sub-divisional or lower levels.

(c) and (d). Do not arise in view of the answer to part (a).

Statement

The States of Andhra Pradesh, Assam, Bihar, Gujarat, Madhya Pradesh, Maharashtra, Orissa, West Bengal and Tripura have made enactments conferring special powers on revenue officers for expeditious hearing and restoration of land to members of scheduled tribes. The Government of U.P. propose setting up extra courts for speedy disposal of cases pertaining to unauthorised occupation of tribal land in Nainital district. The States of Sikkim, Manipur, Nagaland, Meghalaya and the Union Territories of Arunachal Pradesh, Mizoram, Andaman and Nicobar Islands, Lakshwadeep, Goa Daman and Diu have reported no case of land alienation from members of scheduled tribes. The State of Himachal Pradesh, has reported that the number of such cases is negligible.

Uniformity in Wages of Bidi Workers

*319. SHRI VIJAY KUMAR YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the question of securing uniformity in minimum rates of wages in Bidi Industry was discussion in the

meeting of Compact Committee held in November, 1977, in the State Labour Ministers Conference of Southern region held in January, 1978 and again in the State Labour Ministers Conference held on 19-20 July, 1980; and

b) if so, with what result?

THE MINISTER OF STATE IN
THE MINISTRY OF LABOUR
(SHRIMATI RAM DULARI SINHA):
(a) Yes, Sir.

(b) A suggestion was mooted at the meeting of the Compact Committee that the wage differential should not be more than 25 paise for rolling 1000 bidis. It was generally agreed that the level of wages in metropolitan and big cities could be slightly higher than in the rural areas. This matter also came up for consideration in the Labour Minister's Conference of Southern Region held at Trivandrum on the 27th January 1978. There was a general agreement that wages of bidi workers should be revised in the States of Andhra Pradesh, Karnataka and Tamil Nadu by the 1st May, 1978. The range suggested and generally accepted was between Rs. 5.50 to Rs. 6.00 for rolling 1000 bidis. Government of Andhra Pradesh revised the wages on 7-5-1979, Government of Karnataka on 28-3-79 and Government of Tamil Nadu on 1-1-1979. The question of uniformity in wages was discussed again in the 31st Session of the State Labour Ministers' Conference held on the 19-20th July, 1980. The Conference felt that while absolute uniformity in wages was not possible, there should not be at the same time a wide disparity in wages pres-

cribed by neighbouring States. While fixing/revising wages, due regard might also be given to the impact that the prescribed wages might on the industry in other States.

SC and ST Research and Training Centres

*320, SHRI A. C. DAS: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the names of States which have constituted Scheduled Castes and Scheduled Tribes research and training centres in their State Capitals or other places;

(b) whether the Government of Orissa has got such Scheduled Castes and Scheduled Tribes research and training centre at Bhubaneswar;

(c) whether the Central Government have a proposal to advise the Government of Orissa and other States to open the branches of the above research and training centres in all District Headquarters;

(d) if so, when such a proposal is going to be implemented; and

(e) the details thereof?

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):

(a) A Statement is laid on the Table of the House.

(b) Yes, Sir. There is a Tribal and Harijan Research and Training Institute, Bhubaneswar.

(c) No, Sir.

(d) and (e). Do not arise.

Statement

Sl. No.	Name of State	Name of the Institute
1	2	3
1	Andhra Pradesh	Tribal, Cultural Research and Training Institute, Hyderabad.
2	Assam	Tribal, Research Institute, Gauhati.